

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH:HYDERABAD

MA.NO. 695/2000

IN

MA.NO.584/2000

IN

DA.NO.220/1999

Between

Date:23-8-2000

PD.Kumar

..Applicant

And

1. The Dy.Director,Establishment(W)
Railway Board,Rail Bhavan,New Delhi.
2. The General Manager,SC Rly,Railnilayam
Sec'bad.
3. The Chief Personnel Officer,SC Rly
Railnilayam,Sec'bad.

..Respondents

Counsel for the applicant
Counsel for the Respondents:

..Mr.G.Ramachandrarao
..Mr.NR.Devaraj

CORAM:

THE HON'BLE MR R.RANGARAJAN:MEMBER (ADMN)
THE HON'BLEMR BS.JAI PARAMESHWAR:MEMBER (JUDL)

THE TRIBUNAL MADE THE FOLLOWING ORDER.

Heard: Mr.G.Ramachandrarao, for applicant and Mr NR.Devaraj
for respondents.

Earlier MA 584/2000 was dismissed on merits. Hence this
restoration application is not maintainable. ~~Wxxx~~ Hence this
restoration petition is dismissed.

M. 28/8/00
Deputy Registrar